

**Court-I**  
**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**I.A. No. 335 of 2013 in**  
**Appeal No. 252 of 2013 &**  
**I.A. No. 375 & 426 of 2013 &**  
**IA no. 78 of 2014**

**Dated : 24<sup>th</sup> February, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Gujarat Urja Vikas Nigam Ltd. ....Appellant(s)**

**Versus**

**EMCO Ltd. & Anr. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Mr. Anand K. Ganesan  
Ms. Swapna Seshadri

Counsel for the Respondent (s) Mr. Kumar Rachit for R.1  
Ms. Shikha Ohri  
Ms. Ruth Elwin for R-2  
Mr. Gaurav S. Mathur with  
Mr. Sekhar P. Jha  
(I.A. No. 426/13)  
Mr. Hemant Sahai  
Mr. Mazag Andrabi  
Mr. S. Venkatesh  
(I.A. No. 375/13)

**ORDER**

We have heard the learned Counsel for both the parties in IA seeking for Interim Order.

The learned counsel for the Respondent undertakes that they will not insist for the payment from Appellant towards the differential amount

as referred to in the Impugned Order pending disposal of this Appeal. This undertaking is recorded. IA is disposed of accordingly.

We have taken up the main Appeal. Both the Counsel for the parties argued for some time.

Post the matter for further hearing in the Appeal on **10.3.2014 at 12.30 PM.**

In the meantime, the learned Counsel for the parties are directed to file their respective Written Notes after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

mk/pr